

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 1588
TO BE ANSWERED ON 25.07.2017**

CLASSIFICATION OF SCs

1588. SHRI Y.V. SUBBA REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government is aware of/has taken cognizance of the demand for classification of SCs in the State of Andhra Pradesh and Telangana;
- (b) if not, the reasons therefor;
- (c) whether any proposal from the above States has been received by the Government; and
- (d) if so, the details thereof and the action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI VIJAY SAMPLA)**

(a): Yes Sir.

(b): Does not arise.

(c): Yes Sir.

(d): The States of Andhra Pradesh and Telengana have proposed for sub-categorisation of Scheduled Castes. A National Commission to examine the issue of Sub-categorisation of Scheduled Castes in Andhra Pradesh (NCSCSC) had been set up in the year 2006-07 under the Chairmanship of Justice Usha Mehra (Retd). The NCSCSC in its report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes. No decision has been taken in the matter as the Government has decided to elicit views of the major stake holders viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC.
